

Item-3

2.8.2005

MA-1263/2005

MA-2230/2005

MA-775/2005

OA-618/2003

Present: None for applicant.

Ms. Harvinder Oberoi, counsel for respondents.

Applicant is not represented although the matter was passed over once. Counsel for respondents on the other hand has produced a copy of SY pay bill which showed that on 18.7.2005 a sum of Rs.33,509/- was paid to Smt. Padmini Devi wife of late Sh. Kishan Singh, applicant No.7 and another sum of Rs.7,062/- has been paid to Smt. Krishna w/o late Sh. Chinta Ram, applicant No.5. It is submitted that as such all the applicants have been paid their dues and their claim stands set aside.

MA-1263/2005

Applicant (respondents) had filed this MA for extension of further time of 3 months up to 30.9.2005 to implement the order of the Tribunal passed in the OA. Application, as such, has become infructuous.

MA-2230/2004

This application was also filed by the respondents for allowing further 6 months time up to 30.3.2005, the same has already become infructuous.

MA-775/2005

This application was also filed by the respondents for extension of further time up to 30.6.2005 for implementing the order of the Tribunal.

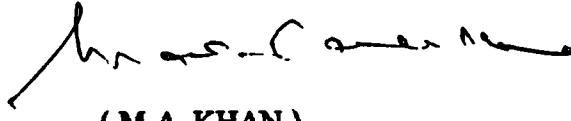
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As such, all the applications have become infructuous. The order of the Tribunal has been implemented by the respondents. Accordingly, applications stands dismissed has become infructuous.

  
( S.K. MALHOTRA )

Member (A)

  
( M.A. KHAN )

Vice Chairman (J)

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